

its Engineering Department are taken by DDA from time to time, as per the needs and requirements.

(b) DDA have streamlined the functioning of Engineering Wing by adopting various measures such as creation of Quality Control Cell at zonal levels in addition to a regular Quality Control Cell functioning under the control of full-fledged Chief Engineer. The Vigilance Cell has been strengthened on the Engineering side by posting one Superintending Engineer and two Executive Engineers with other supporting staff. DDA have also initiated action against the defaulting officials and contractors who are found responsible for execution of poor quality of work. Senior Engineers like CEs/SEs have also been involved by DDA in the supervision of construction programme of houses in order to ensure quality construction. Besides, DDA have engaged a reputed consultancy firm to suggest measures to improve its working.

(c) Question does not arise in view of the reply to (b) above.

[English]

Disposal of Imported Sugar by F.C.I.

3845. SHRI MURLIDHAR MANE:
SHRI GURUDAS KAMAT :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the Food Corporation of India have not followed established procedures laid down by the Government of India in regard to disposal of imported sugar ;

(b) if so, the number of cases of irregularities committed by the Corporation which have come to the notice of Government ; and

(c) the action taken by Government against the erring officials of the Corporation as also to ensure disposal of imported sugar on the basis of established norms ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) No, Sir. The Scheme for distribution of imported sugar has come into operation from June, 1985. The Food Corporation of India is arranging the delivery to State Governments and sale of imported sugar through auction/tender as per the guidelines issued by the Government of India from time to time.

(b) and (c). Do not arise.

Household Industries in DDA Colonies

3846. SHRI ZAINUL BASHER :
Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that with a view to generate employment, Delhi Administration has allowed certain specified house-hold industries to run in the houses, in Delhi ;

(b) whether it is also a fact that DDA authorities completely ignore such classification and do not allow to run any household industry in their colonies ; and

(c) if so, whether Government propose to issue clear instructions to the DDA to follow the classification and allow specified household industries to run in the houses in DDA colonies ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) Yes Sir.

(b) No Sir. The Delhi Development Authority had delegated their powers for according approval to the household industries in 1979 to the Commissioner, Municipal Corporation of Delhi and President, New Delhi Municipal Committee in respect of areas within their jurisdiction.

(c) Does not arise.